

15.31 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 343)

[English]

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI P. KOLANDAIVELU : I introduce the Bill.

15.32 hrs.

INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BILL,* 1987

[English]

SHRIMATI USHA CHOUDHARY (Amravati) : Sir, I beg to move for leave to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.”

The motion was adopted.

SHRIMATI USHA CHOUDHARI : I introduce the Bill.

15.33 hrs.

PREVENTION OF MISUSE OF RELIGIOUS PLACES BILL,* 1987

[English]

SHRI VISHNU MODI (Ajmer) : Sir, I beg to move for leave to introduce a

Bill to prevent the misuse of religious places.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to prevent the misuse of religious places.”

The motion was adopted.

SHRI VISHNU MODI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 102 and 191)

[English]

SHRI VISHNU MODI (Ajmer) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI VISHNU MODI : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL, 1987

(Amendment of article 315)—Contd.

[English]

MR. DEPUTY SPEAKER : Now we take up further consideration of the following motion moved by Shri Shantaram Nail on the 13th March, 1987 ; namely :

“That the Bill further to amend the Constitution of India, be taken into consideration.”

Shri Shanti Dhariwal.

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